

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8043 of 2021

Aanad Mahto @ Ananad Mahato @
Anand Kumar @ Anand Mahto Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mrs. R.S.. Mazumdar, Sr. Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Taljhari P.S. Case No. 42 of 2021 (POCSO Case No. 33 of 2021).

It has been alleged that the petitioner had established physical relationship with the minor daughter of the informant and had also solemnized marriage with her by putting vermilion on her forehead. It has also been alleged that on 13.03.2021, the petitioner was caught and handed over to the police.

Learned senior counsel for the petitioner submits that there was a love affair between the petitioner and the daughter of the informant which would be apparent from the 164 Cr.P.C. statement of the victim. It has further been stated that, in fact, in the marriage ceremony both the sides had actively participated for which reference has been made to some photographs which have been brought on record by the petitioner. It has further been stated that the petitioner is in custody since 13.03.2021.

Learned A.P.P. has opposed the prayer for bail of the petitioner.

In the 164 Cr.P.C. statement the victim reveals that there was a love affair between the petitioner and the victim and marriage was also solemnized which subsequently resulted in establishing physical relationship. The photographs which has been brought on records, thus, indicate about the active participation of several persons from the side of the petitioner and the informant during the marriage ceremony.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Additional District Judge-I, Rajmahal, in connection with Taljhari P.S. Case No. 42 of 2021 (POCSO Case No. 33 of 2021).

(Rongon Mukhopadhyay, J.)

MM